

**DIVISION BENCH**

**ITEM NO.110**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.135/2022, IA No.551/2023 & IA NO.630/2023**

**IN CP (IB) No.94/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 8<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S R P CHEMICALS V/S M/S GREATER ARAFAT TANNERS PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Gunjan Jadwani, Adv. : *For the Applicant/ Liquidator in all IAs*

Sh. Shadab Alam, Adv. : *For the Res. in IA No.135/2022*

**ORDER**

Ld. Counsels representing the parties are present through VC.

**IA NO.135/2022**

- 1.** This application has been filed U/s 19(2) of the Code against the Directors of the Ex-Management for alleged non-cooperation by them in supplying of the requisite documents and information, which have been sought by the RP from time to time. The Corporate Debtor is now under liquidation.
- 2.** The Ld. Counsel representing the Liquidator states that the series of the communications have been made by way of emails to the Directors, which are already attached with the present application, starting from Annexure no.3 onward from page nos.9 till 20 of the application.

**-Sd-**

**-Sd-**

3. The reply to the said application is stated to have been filed by the respondent nos.1 & 3, to which the rejoinder has also been filed.
4. The Registry of this Tribunal has pointed out that the reply of the aforesaid respondents is neither on the DMS nor the hard copy of the same is available in the record.
5. The Ld. Counsel representing the Respondent nos.1 & 3 states that the same has inadvertently not been filed, and therefore seeks a short accommodation to do the needful.
6. In view of the candid statement made by the Ld. Counsel representing the Directors of the Ex-Management, let the reply be filed within a period of one week by ensuring that the same is taken on record in the Registry.
7. Let the matter be adjourned for 28<sup>th</sup> May, 2024.

**IA No.551/2023 & IA No.630/2023**

1. The notices in both these applications were already issued to the Directors of the Ex-Management.
2. Ld. Counsel representing the respondents today seeks one last opportunity to file the response thereto.
3. Let the reply be filed in both the applications within a period of two weeks by serving an advance copy to the opposite side. This would be the last opportunity for filing reply, failing which, the right to file reply would be struck off and the matter would be heard accordingly.
4. Let both these applications be also put up on 28<sup>th</sup> May, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**8<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*